

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL •

ERNAKULAM BENCH

O. A. No. 22/93 199

DATE OF DECISION 4.6.1993

K.Valsan \_\_\_\_\_ Applicant (s)

Shri M.Rajagopalan \_\_\_\_\_ Advocate for the Applicant (s)

Versus

Divisional Personnel Officer, \_\_\_\_\_ Respondent (s)  
Divisional Office, Personnel Branch,  
Southern Railway, Trivandrum and 2 others.

Mr.Thomas Mathew Nellimoottil \_\_\_\_\_ Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. JUSTICE C.SANKARAN NAIR, VICE CHAIRMAN

~~The Hon'ble Mr. JUSTICE C.SANKARAN NAIR, VICE CHAIRMAN~~

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. To be circulated to all Benches of the Tribunal ?

## JUDGEMENT

Applicant seeks appropriate directions to command respondents to fix his pay and allowances on re-employment. He was discharged from the Army, and the pay drawn by him then was Rs.324.50. Thereafter, on 23.9.85 he was re-employed in the Railways as a Sweeper in the scale of Rs.196-232. According to his present employer, the pay admissible to him is Rs.196/- p.m. and according to the applicant he is entitled to receive the last pay drawn, subject to certain conditions. Learned counsel for applicant submits that the claim made by Applicant is justified in the light of the Full Bench decision of this Tribunal in O.A.3/89. First respondent will

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pass appropriate orders within four months from today, in accordance with law, after collecting relevant particulars from the third respondent. Third respondent shall furnish all the relevant details called for by the first respondent, with utmost expedition.

2. Application is allowed above. No costs.

  
C.SANKARAN NAIR (J)  
VICE CHAIRMAN

Dated the 4th June, 1993.